

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1634 of 2000

New Delhi, this the 29th day of the October, 2001

HON'BLE MR. SHANKER RAJU, MEMBER (J)

Surendra Singh
S/o Shri Afalatoon Singh,
Village Bohada Kala,
P.O. Bhora Kalan,
District Gurgaon (Haryana)

... Applicant

(By Advocate: Shri R.K. Kapoor)

V E R S U S

1. Director General (Works),
C.P.W.D., Nirman Bhawan,
New Delhi.
2. Superintending Engineer (Coord.),
Electrical,
C.P.W.D., I.P. Bhawan,
New Delhi.
3. Executive Engineer (E),
Delhi Central Elect. Divn.-7,
C.P.W.D., R.K. Puram,
New Dehi.

... Respondents

(By Advocate: Shri P.P. Rallan proxy counsel for
Shri J.B. Mudgil)

ORDER (ORAL)

Heard both the parties.

2. The claim of the applicant is for regularisation having completed 240 days service as Motor Lorry Driver for more than four times, he is entitled to be regularised on the said post and also entitled for all the benefits which are granted to the regular employees. It is also stated that as he is a Ex. Serviceman, therefore, he has right to be considered against 10% special quota for Ex. Servicemen. The applicant had also sought equal pay for equal work as well as consequential benefits.

(2)

3. On the other hand, Shr P.P. Rallan proxy counsel for Shri J.B. Mudgil, learned counsel for the respondents states that the applicant is still working and since there is a vacancy in of Motor Lorry Driver, the applicant would be considered for the same. In this view of the matter, it is also stated that these services of the applicant shall not be dispensed with till he is regularised.

4. Having regard to the submission made above, the present OA is disposed of with a direction to the respondent to consider the case of the applicant for regularisation against the next available vacancy of Motor Lorry Driver, having regard to his completion of 240 days more than four times, as required under the rules. It is also made clear that the respondent till then shall not dispense the services of the applicant and on regularisation he shall be entitled for all the consequential benefits.

5. The present OA is disposed of in terms of aforesaid directions. No costs.

S. Raju
(Shanker Raju)
MEMBER (J)

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